GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA

UNSTARRED QUESTION NO.2713

TO BE ANSWERED ON THE 3RD JANUARY, 2018

ORDER FOR RAFALE

2713. SHRI KAMLESH PASWAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the agreement to buy 126 aircraft for IAF from Rafale by previous Government was final order;
- (b) if so, the details thereof; and
- (c) the reasons for long delay of more than twelve years?

(a) to (c): As no agreement could be reached to buy 126 Rafale aircraft, therefore no final order was placed.

To replace the existing MiG-21 aircraft, a case to procure 126 Mirage-2000 aircraft was initiated in the year 2000. This was later converted to procurement of 126 Medium Multi Role Combat Aircraft. The Request for Proposal (RFP) was issued in 2007, wherein six vendors had responded. On completion of Field Evaluation Trials, two out of the six aircraft were found to be fully compliant. Commercial proposals of both vendors EADS and Dassault Aviation (DA) were opened and negotiations were commenced with Dassault Aviation as the L1 vendor in November, 2011. The contract negotiations reached an impasse on various issues including those related to 108 aircraft, which were to be produced by HAL. The RFP was withdrawn on 24th June, 2015 following the due procedure.
